

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No.11076 of 2020**

Abhishek Kumar Singh @ Abhishek Singh  
... .. **Petitioner**  
Versus  
The State of Jharkhand ... .. **Opposite Party**

---  
**CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**  
---

For the Petitioner : Mr. Kripa Shankar Nanda, Advocate  
For the Opposite Party : Mr. Suraj Verma, Advocate  
---

Through Video Conferencing  
---

05/26.03.2021 Heard Mr. Kripa Shankar Nanda, learned counsel  
appearing on behalf of the petitioner.

2. Heard Mr. Suraj Verma, learned counsel appearing on  
behalf of the State.

3. Learned counsel for the petitioner submits that the  
petitioner is in custody since 22.10.2018 in connection with  
Bagbera P.S. Case No.155/2018 arising out of S.T. Case No.96 of  
2019, registered for the offences under Sections 399/402 and 414  
of I.P.C., 25(1-b)a 26, 35 of the Arms Act, which is presently  
pending in the court of learned Additional Sessions Judge - VI, at  
Jamshedpur for trial.

4. Learned counsel for the petitioner further submits that the  
bail application of the petitioner was rejected by this Court in B.A.  
No.6097 of 2019 vide order dated 14.08.2019 and thereafter the  
petitioner had moved in B.A. No.11488 of 2019, which was  
dismissed vide order dated 21.04.2020. Learned counsel for the  
petitioner submits that the petitioner is in custody since 11.10.2018  
and only one fire arm and live cartridge has been alleged to be  
recovered from the petitioner. He submits that the bail application  
of the petitioner was earlier rejected on the basis of the criminal  
antecedents of the petitioner, but the petitioner has been enlarged  
on bail in all other cases except the present one. He submits that  
the petitioner is ready to abide by any condition which may be

imposed by this Court. He also submits that some of the other co-accused have also been enlarged on bail including one Shambhu Singh in B.A. No.2076 of 2019 on 28.03.2019 and Amit Kumar Singh and Rakesh Bahadur in B.A. No.3195 of 2019 vide order dated 23.04.2019.

5. Learned counsel for the opposite party State, on the other hand, opposes the prayer and submits that the petitioner has several criminal antecedents.

6. After hearing the learned counsel for the parties and considering the custody of the petitioner in the present case since 22.10.2018, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of the learned Additional Sessions Judge - VI, at Jamshedpur in connection with Bagbera P.S. Case No.155/2018 arising out of S.T. Case No.96 of 2019, on the following conditions:

(i) The petitioner will give his mobile number before the learned court below which he will not change during the pendency of the case before the learned court below without prior permission of the court.

(ii) The petitioner shall appear before the learned court below personally on each and every date and on account of even single default, his bail bond will be cancelled by the learned court below. The petitioner shall fully co-operate with the proceedings.

(iii) One of the bailors should be close family member of the petitioner.

7. The instant application is allowed with the aforesaid conditions.

8. Let a copy of this order be communicated to the learned court below through FAX/E-mail.

**(Anubha Rawat Choudhary, J.)**